

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and**  
**duly notified in SEBI Press release no. 66 dated 08/12/2017.**

**File no. 146/8**

**Miscellaneous Application seeking recall of order dated 06/03/2018**

**Applicant : Vismaya Ventures India Pvt. Ltd.**


**Present : None**

By way of the application in hand dated 15/03/2018 submitted in his office by one Avinash Jha clerk to Sh. Somiram Sharma, Advocate, Delhi, the applicant above named seeks recall of the order dated 06/03/2018 on the ground that the application which was disposed off by me vide order dated 06/03/2018 was in fact addressed to Hon'ble Mr. Justice (Retd.) R. M. Lodha Committee which appears to have mistakenly forwarded the application (which came to be dismissed vide my order dated 06/03/2018) because the mandate of my committee is confined to hearing objections / representations against attachment / sale of properties of PACL.

A perusal of the file reveals that Sh. Somiran Sharma, Advocate had appeared in this matter on 19/02/2018 on which date the file was adjourned to 06/03/2018 in view of his having informed me that notice had statedly been issued in the same matter by the Hon'ble Supreme Court for 20/02/2018.

Having thus participated before me in the hearing of the said application which came to be dismissed vide my order dated 06/03/2018, he cannot be now heard to contend that the said application should not have been heard by me and should have instead been forwarded to Hon'ble Mr. Justice (Retd.) R. M. Lodha Committee. The application in hand is thus dismissed.


**Date : 23/03/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**

**Note:**

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for.

**Date : 23/03/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**